

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BENGALURU**

**REVIEW APPLICATION NO.170/00081/2019
IN
ORIGINAL APPLICATION NO.170/001870/2018**

DATED THIS THE 06TH DAY OF JANUARY, 2020

**HON'BLE DR.K.B.SURESH ... MEMBER(J)
HON'BLE SHRI C.V.SANKAR ... MEMBER(A)**

1. The Union of India,
By Secretary,
Department of Space,
Anthariksha Bhavan,
New BEL Road,
Bangalore 560 231

2. The Director,
U R Rao Satellite Centre,
Formerly known as ISRO Satellite Centre,
Department of Space,
Government of India
Old Airport Road,
Bangalore 560 017

3. The Deputy Secretary,
To the Government of India,
Department of Space,
Anthariksha Bhavan,
New BEL Road,
Bangalore 560 094.

...Applicants in RA

(By Shri S. Sugumaran, Counsel for the Respondents)

Vs.

Sri Manish Bajpai
S/o S.N Bajpai,
Aged about 47 years,
Residing at B/01 (fire service ISRO Qtrs),
14th A Main Road,
HAL 2nd Stage,
Indira Nagar, Bangalore 560 078

...Respondent in RA

(By Advocate Shri Anil Shekar K.S)

ORDER (ORAL)
HON'BLE DR.K.B.SURESH **...MEMBER(J)**

Heard. The idea of humanity is that, while one considers himself to be humane, it is incumbent on oneself to consider others as human beings with some level of sensibility and sensitivity. There is no worthwhile ground raised in the RA. But we hasten to add that even though initial act of the respondents are not found to be valid, that after the Medical Board constituted for the purpose and that too a most premier institute in India, having declared fit, it is incumbent upon the respondents to take him to duty and particularly under Article 38 of Constitution of India, his livelihood and life therefore must be protected.

2. RA will not lie. Dismissed. No costs.

(C.V.SANKAR)
MEMBER(A)

(DR.K.B.SURESH)
MEMBER(J)

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Annexures referred to by the applicant in RA No. 81/2019

Annexure-R1: CAT Order dated 13.11.2019
Annexure-R2: Monthly duty Roaster dated 05.05.2010.
Annexure-R3: Memorandum dated 03.08.2010.
Annexure-R4: Reply to Memorandum dated 05.01.2010 (Hindi)
Annexure-R5: Reply to Memorandum dated 05.01.2010 (English)
Annexure-R6: Memorandum dated 15.06.2011
Annexure-R7: Disciplinary proceedings letter dated 27.07.2011.
Annexure-R8: Memorandum dated 18.08.2011
Annexure-R9: Disciplinary proceedings letter dated 04.10.2011.
Annexure-R10: Penalty order dated 30.07.2012.
Annexure-R11: Memorandum dated 10.09.2012.
Annexure-R12: Office order dated 10.01.2012.
Annexure-R13: Complaint letter dated 12.12.2012.
Annexure-R14: Accounts Department letter dated 21.12.2012.
Annexure-R15: Letter dated 22.01.2013.
Annexure-R16: KV letter dated 06.02.2013.
Annexure-R17: Suspension order dated 06.02.2013.
Annexure-R18: Extension of Suspension order dated 06.05.2013.
Annexure-R19: Memorandum dated 29.07.2013.
Annexure-R20: Reply letter dated 19.08.2013 to Memorandum.
Annexure-R21: Revocation of Suspension order dated 21.11.2013.
Annexure-R22: Letter dated 07.03.2014.
Annexure-R23: Inquiry Report dated 21.09.2016.
Annexure-R24: E-mail dated 06.09.2016.
Annexure-R25: Letter from Dr. Shivajyothi.
Annexure-R26: Letter to Department dated 02.03.2017.
Annexure-R27: Suspension order dated 23.03.2017.
Annexure-R28: Letter dated 02.06.2017.
Annexure-R29: Charge Memorandum dated 29.05.2017.
Annexure-R30: Reply letter dated 13.06.2017 for Charge Memo.
Annexure-R31: Suspension order dated 21.06.2017.
Annexure-R32: Extension of Suspension order dated 18.09.2017.
Annexure-R33: Extension of Suspension order dated 16.10.2017.
Annexure-R34: Copy of UPSC advice vide Memo dated 07.07.2017.
Annexure-R35: Reply letter dated 27.07.2017 for Memorandum dated 07.07.2017.
Annexure-R36: Dismissal order dated 28.10.2017.
Annexure-R37: Suspension of another Disciplinary Proceedings.
Annexure-R38: Forwarding of Dismissal order.
Annexure-R39: Postal Track Record.
Annexure-R40: Representation of Daughter dated 06.11.2017.
Annexure-R41: Translation version of letter dated 06.11.2017.
Annexure-R42: Order dated 13.09.2018 granting of compassionate allowance.

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